CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH

CIRCUIT SITTING: BILASPUR (CHHATTISGARH)

Original Applications Nos. 768 & 857 of 2000

Bilaspur, this the 25th day of September, 2003

Hon'ble Mr.Justice V.S.Aggarwal, Chairman Hon'ble Shri Anand Kumar Bhatt, Administrative Member

(1) Original Application No.768 of 2000

- 1. Vishnunand Ram, aged about 31 Yrs. S/o Shri Ram Sagar Ram, resident of Electric Loco Shed, Bhilai, Post-Bhilai Marshaling Yard, Dist.-Durg (M.P.).
- 2. N.Prasad Rao, aged about 30 Yrs. S/o N.Ram Murti, resident of Electric Loco Shed, Bhilai, Post-Bhilai Marshaling Yard, Dist.-Durg (M.P.) APPLICANTS

(By Advocate-Shri M.K. Verma)

<u>Versus</u>

- 1. Union of India through Chairman, Railway Board, New Delhi.
- General Manager, South Eastern Railway,
 Garden Reach Road, Calcutta_43.
- 3. Divisional Railway Manager, South Eastern Railway, At/Post Bilaspur (M.P.)
- 4. Senior Divisional Electrical Engineer (TRS), S.E.Railway, PO-Bhilai Marshaling Yard, Dist.-Durg (M.P.)

- RESPONDENTS

(By Advocate Shri M.N.Banerji)

(2) Original Application No.857 of 2000

- 1. Y.Chilkayya, aged about 49 years S/e Latyya.
- 2. S.Naik, aged about 47 years S/o Shiv Ram Naik
- 3. Ni-ladri Bahara aged about 47 years S/o Ghanshyam Bahara.
- 4. N.Chinayyadu aged about 48 years 5/o N.Ramchandra Iyer
- 5. Amar Das aged about 36 years S/o Asha Ram
- 6. Bhogendrakanti aged about 40 years S/o Bonai Kanti
- 7. Niranjan aged about 48 years S/e Jagmohan.
- 8. S.N. Upadhyay, aged about 52 years S/e Prithvi Upadhyay

- 9. Nathu aged about 49 years, S/o. Dhalgan
- 10. P-ushpadas, aged about 53 years, S/o Gopal Das.
- 11. Pralhad Das, aged about 49 years S/o Udal Das.
- 12. Ashwani Kumar Singh, aged about32 years S/o Sunhar
- 13. Chain Das, aged about 42 years S/o Madhay Das
- 14. Rukdhar, aged about 43 years S/o Laibona
- 15. Ramkrishna, aged about 40 years S/o Govinda
- 16. R.K. Tiwari, aged about 40 years S/o Loknath Tiwari
- 17. Din Dayal, aged about 40 years S/e Umrao
- 18. P. Ramulu, aged about 40 years S/o Yallayya
- 19. D. Pramod Kumar, aged about 38 Yrs. S/o D.S. Prakash Rao
- 20. K. Mohan Rao, aged about 43 years S/o K. Karrayya
- 21. P.V. Rao, aged about 42 years S/o P.S. Rao
- 22. M.V. Prakash, aged about 38 years S/o M. Chitti Babu
- 23. Jawahar Lal, aged about 35 years S/o Biseswar
- 24. Tirath Ram, aged about 48 years S/o Dew-dhan
- 25. B.D. Mishra, aged about 50 years S/o Surya Mishra
- 26. Sita Ram, aged about 53 years, S/o Ghuna Ram
- 27. H. Shekhar, aged about 36 years, S/o C.D. Mitra
- 28. Shiv Sagar, aged about 43 years, S/o Jaysree
- 29. Sukhram, aged about 44 years S/o Nathu
- 30. Arti Day, aged about 52 years W/o Manoranjan Day
- 31. V. Babaji, aged about 32 years

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- 37. Ganesh, aged about 50 years, S/o. Karjau
- 38. Smt. P. Ramnamma, aged bout 48 years, W/o P.R.K. Rao
- K.Kaikayu, aged about 55 years, S/o. Chamru.
- 40. Smt. B. Bharti, aged about 30 years W/o B.B. Rao
- 41. Bhimseni, aged about 56 years S/o Dukalu
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- 43. J.S.R. Murthy, aged about 48 years S/o. J.S. Acchyya
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- V.Srinivas Reddy, aged about 28 years, S/o Iripatiayya,
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(By Advocate: Shri M.N.Banerji)

ORDER (ORAL)

Justice V.S.Aggarwal:-

As both the applications, namely OA No.768/2000 and OA No.857/2000 raise similar questions of law and fact, we propose to dispose them of together by this common order.

2. Applicants are working as Senior Khalasi Helper with the Railways. The next promotion is to the post of Technician Grade-III (Fitter). It comes under the category of skilled artisan. The rules provide 50% quota for promotion to the post of Technician Grade-III (Fitter) from the staff in the

lower grade. The recruitment rules in para 159 of the Indian Railway Establishment Manual (IREM) read:-

"159(1):- The vacancies in this category of skilled artisan grade-III in the scale of Rs.950-1500 (3050-4590) (revised pay scale after fifth pay commission). In various engineering departments will be filled as under:-

- (i) 25% by selection from apprentices or ITI qualified against this quota allowing age relaxation as applicable to serving employees.
- (ii) 25% from serving semi skilled and unskilled staff with educational qualifications as laid down in apprentices act; and
- (iii) 50% by promotion of staff in the lower grade as per prescribed procedure."

The grievance of the applicants is that the respondents had issued a letter dated 11.8.2000 on the basis of earlier letter dated \$.11.1998 by which a panel had been issued for filling up the existing complete vacancies of Technician Grade-III (Fitter). They had reduced the promotion quota from 50% to 20% in contravention of para 159 of the IREM. By virtue the present applications, of the applicants seek quashing of the letter referred to above by virtue of which the percentage of promotion quota had been Needless to state that other pleas in the reduced. Original Applications were not pressed.

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had been contested. It was contended that the Technical Employees Association of Railway (TEAR) Northern Railway had challenged the said letter. Therein, higher qualifications prescribed were under question. The Supreme Court had upheld the validity of the same. According to the respondents, the revised percentage and distribution of posts would be:-

"The revised percentage and distribution of posts as per revised methodology in Tech.Gr:III(F) in scale Rs.3050-4590(RP) in ELS/Bhilai is indicated below:-

S1.	Distribution of posts	per %	Sanct- ioned.	Actual	Vacancy
a.	Direct Recruit- ment RRB (Open market)	60%	191	28	163
b.	Serving Employee quota	20%	63	14	49
c.	Promotion of staf from lower grade	otion of staff 20% 63 lower grade		133 (E)	70 (C es s)
	•		317	175	142 "

- 4. We have heard the parties' learned counsel and seen the relevant record.
- 5. The basic controversy herein related to para 5 of the Railway Board letter of 28.9.1998. It points out that the Railway Board after the approval

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of the President had decided vide paragraph 5 as under:-

- "5. In pursuance to the above changes, the revised methodology for filling up the posts of skilled Artisans in grade Rs.3050-4590 in diesel/electric/DMU maintenance trades will be as under:-
- (i) 60% by direct recruitment from successful course and matriculate from the open market;
- (ii) 20% from serving semi-skilled and unskilled staff with three years of regular service with educational qualifications as laid down in the Apprentice Act, as outlined in Railway Board's letter No.E(NG)I/96/PM7/56 dated 2.2.1990; and
- (iii) 20% by promotion of staff in the lower grade as per prescribed procedure."

We have already referred to above that earlier, the 50% quota was fixed for promotion of staff in the lower grade as per prescribed procedure. Presently, the quota had been reduced to 20% by promotion of staff in the lower grade with prescribed procedure.

6. It is this reduction in the quota which is the subject matter of controversy because, according to the applicants, without amending the relevant rules which we have reproduced above, the quota could not have been reduced. Admittedly till date, amendment to para 159 of the IREM has not been effected.

- above, pointed already As 7. respondents' answer in the first instance was that Technical Employees Association of the Railways had filed Writ Petition No. 289/1999. It was decided by the Supreme Court on 31.3.2000. Perusal of the said decision indicates that the dispute before the Supreme Court was that Khalasis who were already in service and did not possess the required qualifications were rigours of higher undergo the purported to qualifications for promotion. The Supreme Court had only gone into that controversy and held that for service, higher efficiency in maintaining qualification is required for discharge of the duties in higher positions and, therefore, prescribing such qualifications cannot be held to be arbitrary or irrational. It was further noted that Railway Board with the consonance circular in issued had recommendations of the Pay Commission. The circular was upheld. It is obvious from the aforesaid that the question before us pertaining to paragraph 5 of the same circular was not the subject matter of dispute before the Supreme Court and the Supreme Court had not expressed any opinion in that regard. It cannot, therefore, be stated that the entire circular had been considered and and opined to be valid.
 - 8. Doctrine of severability is well-known.
 If a part of the statute is void and it can be severed

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from the rest, the other part of the statute need not be declared to be invalid. The same principle would apply in case of circulars that are being issued and are being implemented.

- 9. The Supreme Court in the case of R.M.D.Chamarbaugwalla and another v. Union of India and another, AIR 1957 SC 628 had considered this doctrine and held:-
 - The question whether a statute which is in part is to be treated as void in toto, or whether it is capable of enforcement as to that part which is valid is one which can arise with reference to laws enacted by bodies which do not posses unlimited powers of legislation, as, example, the legislatures in a Federal Union. limitation on their powers may be of kinds: It may be with reference to subject-matter on which they could legislate, as, for example, the topics enumerated in the Lists in the Seventh Schedule in the Indian Constitution, ss.91 and 92 of the Canadian Constitution, and s.51 of the Australian Constitution; or it may be with reference to the character of the legislation which they could enact in respect of subjects assigned to them, as for example, in relation to the fundamental rights guaranteed in part III of Constitution and similar constitutionally protected rights in the American and other Constitutions. When a legislature whose authority subject to limitations aforesaid enacts a law which is wholly in excess of its powers, it is entirely void and must be completely ignored. But where the legislation falls in part within area allotted to it and in part outside it, it is undoubtedly void as to the latter; but does it on that account become necessarily void in its void in its entirety? The answer to this question must depend on whether what is valid could be separate from what is invalid, and that is a question which has to be decided by the Court on a consideration of the provisions of the Act."

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The same principle had again been gone into by the Supreme Court in the case of Harakchand Ratanchand Banthia and Ors. etc. v. Union of India and Ors.[1970] 1 S.C.R. 479. The principle enunciated was identical and, therefore, even if on a particular point, the Supreme Court had held the said circular to be valid and if the other part of the circular is not valid and the same can be severed from the rest, we find no legal impediment in dealing with the same and if the same is invalid, it could be quashed as such.

- certain facets, prescribed pay scales and certain qualifications etc. It also fixed functions, duties and responsibilities. So far as paragraph 5 is concerned, as already pointed above, it simply prescribed the reduced promotion quota for the staff from the lower grade and increasing the quota of direct recruitment from the successful course. The said paragraph which is totally independent from the rest of the circular even if is held to be invalid, it will not affect the other part of the circular and, therefore, in the facts of the present case, the doctrine of severability would certainly come into play.
- 11. In that event, the learned counsel for the respondents had contended that earlier Technical Employees Association of the Railways of which the

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applicants are members had filed a petition and the matter was before the Supreme Court, but they did not raise this plea. Thus the applicants are debarred on the principle of constructive res judicata from raising this contention. A feeble attempt on behalf of the applicants was made to urge that they were not parties in that litigation.

- applicants is concerned, it must be negatived for the simple reason that they may not be parties in that earlier litigation, but in the representative capacity their Association was a party therein. When such is the situation, the principle of constructive resignation apply because herein there is no controversy raised before us that they in fact were not represented by their Association.
- 13. It is true that before this Tribunal, strict provisions of the Code of Civil Procedure are not applicable. Even if the same are not applicable, the principles of res judicata are based on propriety, reasonableness, fairness and to end the unnecessary litigation. The basic principles would still be applicable. Thus the plea of the respondents, therefore, that since the applicants were parties and they are bound by the said order must fail.

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- 14. Proviso 4 to Section 11 of the Code of Civil Procedure clearly in uncertain terms states that if a plea could have been raised and has not been raised, it would debar a person from raising it in a subsequent litigation and the principle of constructive res judicata would apply. We have no hesitation in accepting the said contention to that extent.
- Can in the facts of the present case, the applicants still be permitted to adjudicate the same because as already pointed above, this question had never become the subject matter of any controversy before the Supreme Court nor the Supreme Court had adjudicated in this regard? A Full Bench of the Bombay High Court in the case of The Province of Bombay v. The Municipal Corporation of Ahmedabad, AIR 1954 Bombay 1 was considering the controversy as to whether a decision on a point of law would operate as res judicata or not. It was held that a decision that was invalid did not bar the Government from contending in subsequent suit that similar tax on another piece of land was valid. It was held that a decision of law would only be binding between the same parties and operate as res judicata.
- 16. In the present case, as already pointed above, in fact no decision on the said question of law had been given or pronounced by any court.



17. The Supreme Court in the case of Mathura Prasad Sarjoo Jaiswal and others v.Dossibai N.B.Jeejeebhoy, AIR 1971 SC 2355, the Supreme Court held:-

"10.... Where, however, the question is one purely of law and it relates to the jurisdiction of the Court or a decision of the Court sanctioning something which is illegal, by resort to the rule of res judicata a party affected by the decision will not be precluded from challenging the validity of the order under the rule of res judicata, for a rule of procedure cannot supersede the law of the land."

In the present case when the controversy had not been adjudicated upon and as would be noticed hereinafter, it is a pure question of interpretation of law pertaining to the circular. It cannot, therefore, be termed that it was adjudicated upon and decided or that the earlier decision would operate as resjudicate. It is in this back-drop that we venture to discuss the validity of the same.

above admittedly is a statutory rule. By virtue of the circular that was issued, changes had been effected pertaining to the percentage of the promotion quota of the staff in the lower grade. Paragraph 159 has not been amended. Instructions can always be issued to supplement the statutory rules. If they are

not inconsistent with the statutory rules, indeed such like instructions would be valid but if they are inconsistent with the statutory rules, necessarily the most same will stand scrutiny. In the present case before us, we have already referred to above and reproduced the relevant portion of the same. The statutory rules prescribing a particular quota have undergone a change by virtue of paragraph 5 of the instructions in question. This could not have been so done without effecting amendment. In this view of the matter, paragraph 5 of the instructions dated 28.9.1998 must be held to be invalid. We hold accordingly.

applications and quash paragraph 5 of the circular referred to above. But we make it clear that if deemed appropriate, the respondents may amend the rules in this regard. No costs.

(Anand Kumar Bhatt)
Member (A)

(V.S.Aggarwal) Chairman

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